

**COMPETITION APPELLATE TRIBUNAL**

**CA 223/1999**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Ankur Export(P) Ltd.**

**...Complainant**

**Vs.**

**Bank of Baroda**

**....Respondent**

**Appearances : Ms. Harshita, Advocate for applicant  
Dr. V.K. Agarwal, Advocate for  
Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

A copy of the order passed by the Delhi High Court correcting paras 51 & 53 of the judgement has been filed. The matter shall now be listed for hearing in the last week of January, 2011 for fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 121/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**DG(I&R)**

**...Complainant**

**Vs.**

**M/s. Aviva Life Insurance Co.India P.Ltd.**

**...Respondent**

**Appearances : Dr. Yadav, ADG for DG  
None for Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

Heard learned representative for DG. It appears from the PIR [**Preliminary Investigation Report**] that the Reserve Bank of India has directed the ABN Amro Bank to suitably modify the deposit account opening form and credit card application form so that it can adhere to the directions of Reserve Bank of India [**RBI**]. It also appears that the Reserve Bank of India has directed the Bank to file report to ensure compliance of the same. Since the Reserve Bank of India has made it clear, nothing further survives in these proceedings and disposed of.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 134/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**DG(I&R)**

**...Complainant**

**Vs.**

**H.S.B.C. Bank**

**....Respondent**

**Appearances : Dr. Yadav, ADG for DG  
None for complainant**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

None appears for the complainant. It needs to be noted that earlier the same was dismissed but was restored on the basis of an application filed by the applicant/complainant.

***The matter is dismissed for non-prosecution.***

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 156/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**R.S. Sharma & Ors.**

**...Complainant**

**Vs.**

**Col.(Retd.)N.Ranga Rao**

**....Respondent**

**Appearances : Applicant in person  
None for Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

The annexures filed by the applicant with the compensation application are not legible. Three weeks' time is granted to the applicant to rectify the defects pointed out by the registry.

List this matter in the last week of January, 2011 for fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 188/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Chhabi Nayak**

**...Complainant**

**Vs.**

**Citi Financial Consumer Finance India Ltd.**

**....Respondent**

**Appearances : Applicant in person  
Ms. Archana Lakhotia, Advocate for  
Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

We have heard the applicant on the question of maintainability. It has been pointed out that Citi Bank is a non-banking financial company u/s 4(2) of the MRTF Act, 1969. But, in the RBI guidelines it clearly shows that the Citi Bank is a banking company which is governed by the Reserve Bank of India guidelines.

In view of the decision of this Forum passed in UTPE 162/2007 dated 16<sup>th</sup> April, 2010 in the matter of DG(I&R) Vs. Private Sector Banks, these proceedings are not maintainable.

***The matter is disposed of as such.***

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 81/2007  
CA 39/2007**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Uma Agriculture Tractors ...Complainant**

**Vs.**

**Mahindra & Mahindra Ltd. ....Respondent**

**Appearances : Shri A.P. Singh, Advocate for applicant  
Shri Sahil Narang, Advocate for  
Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

Learned counsel for the applicant proposed to file the rejoinder. Let it be done within three weeks.

List this matter in the last week of January, 2011 for fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**IA 57/2008**

**UTPE 125/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**DG(I&R)**

**...Complainant**

**Vs.**

**Alkam Laboratories**

**....Respondent**

**Appearances : Dr. Yadav, ADG for DG  
Dr. Vijay Agarwal, advocate for  
Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

Reply to the Notice of Enquiry has been filed. Copy  
be supplied to the DG(I&R) today in the court.

List this matter in the last week of January, 2011 for  
fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 175/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Smt. P.Rajeshwari**

**...Complainant**

**Vs.**

**M/s. Shamken Multifab Ltd.**

**....Respondent**

**Appearances : None**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

None appears. The earlier directions regarding furnishing the current address of the regd. office of the respondent has not been filed. This petition is dismissed for non-prosecution.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**



**COMPETITION APPELLATE TRIBUNAL**

**CA 182/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Shree Bahora Construction Pvt. Ltd. ...Complainant**

**Vs.**

**Pearey Lal & Sons(EP)Ltd. & Ors. ....Respondent**

**Appearances : Ms. Deepa Chacko, Advocate for  
applicant  
Shri Sumit R.Sharma, Advocate for  
Respondent No. 1  
Shri Dileep Poolakkot, Advocate for R-2**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

It is stated by the learned counsels that the parties will explore the possibility of an out of court settlement.

List this matter in the last week of January, 2011 for fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 42/2004**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Dr. Narottam Puri**

**...Complainant**

**Vs.**

**Sterling Holiday Resorts(I) Ltd.**

**....Respondent**

**Appearances : None for applicant**

**Shri Archarjee, Advocate for Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

A request has been received from the learned counsel for applicant for adjournment. Learned counsel for respondent states that there is a scope for an out of court settlement. Let the possibility be explored.

List this matter in the last week of January, 2011 for fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**UTPE 124/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**DG(I&R)**

**...Complainant**

**Vs.**

**Body Care**

**....Respondent**

**Appearances : Dr. K.S. Yadav, ADG of DG  
Ms. Reba Elza Rajan, Proxy Counsel  
for petitioner**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

List this matter in the last week of January, 2011 for  
fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 142/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Syndicate Bank ...Complainant**

**Vs.**

**International Electronics & Communication  
System ....Respondent**

**Appearances : Shri Shri S.K. Bhan, Advocate for  
applicant  
Shri K.R. Raman, Advocate for  
Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

It is stated by the learned counsel for the parties that the matter has been settled out of court; therefore, the CA is not pressed. ***The matter is disposed of accordingly.***

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 143/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Smt. Asha Rani**

**...Complainant**

**Vs.**

**National Insurance Co. & Ors.**

**....Respondent**

**Appearances : None**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

None appears for the respondent. The matter was listed before the Deputy Director for admission/denial of the documents. Since the respondent was not represented, the admission/denial of the respondent's documents could not be carried out on 23.11.2001. On the earlier date i.e. on 1.11.2010 also none appeared for the respondent. The evidence of the respondent is closed. A copy of the order be sent to the Chairman-cum-Managing Director, (Respondent 1) National Insurance Company indicated as to how there has been constant non-representation by its Counsel.

List this matter in the last week of January, 2011 for fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**CA 145/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Shri Ajay Raj**

**...Complainant**

**Vs.**

**Manoj Electronics Ltd. & Ors.**

**....Respondent**

**Appearances : Applicant in person  
Shri Tanay Ayde, Advocate for  
Respondent 4-12**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

It is stated that the parties are working out the possibility of an out of court settlement. Let it be explored.

List this matter in the last week of January, 2011 for fixing the date.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**

**COMPETITION APPELLATE TRIBUNAL**

**RTPE 04/2008**

**CORAM**

**Hon'ble Dr. Justice Arijit Pasayat  
Chairman**

**Hon'ble Shri Rahul Sarin  
Member**

**Hon'ble Smt. Pravin Tripathi  
Member**

**IN THE MATTER OF :**

**Sudha Shrotria** **...Complainant**

**Vs.**

**Forties Hospital** **....Respondent**

**Appearances : Applicant in person  
Shri Sajad Sultan, Advocate for  
Respondent**

**ORAL ORDER**

**30<sup>th</sup> November, 2010**

The applicant who appears in person states that the requisite documents have been filed before the registry. But it is stated that some of the papers are not legible. Let her give details to the learned counsel for respondent who will furnish the legible copies. The matter shall be listed on 4th February, 2011 for cross-examination of AW1.

**(Dr. Justice Arijit Pasayat)  
Chairman**

**(Rahul Sarin)  
Member**

**(Pravin Tripathi)  
Member**